

South West line drawn through Sri-mashnam and Udaiyarpalayam on the west, Shetiatope lower ancient road on the east.

As a result of the Geophysical investigations conducted in the coastal tracts of Tanjore and South Arcot districts, the thickness of sediments was established to be of the order of 2700 metres.

Working Days for the High Courts

1548. Shri M. K. Kumaran: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the Chief Justices of the High Courts in India who met in conference in Bombay recently have expressed disapproval of the rule of 210 working days for the High Courts; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The conference of Chief Justices has suggested that the number of working days in High Courts should not exceed 200 days a year.

(b) The matter is under consideration.

Geological Survey in Kerala

1549. Shri Koya: Will the Minister of Mines and Fuel be pleased to state:

(a) whether Government have undertaken any geological survey in Cannanore district of Kerala;

(b) whether it is a fact that lignite deposits have been found there;

(c) if so, the steps Government have taken for the exploration of the lignite there?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): (a) Yes, Sir.

(b) and (c). Two bands of lignite have been found exposed on the face of the cliff near the town of Cannanore under 6 to 7.5 metres of laterite

and sandstone. The upper band is 0.45 metre thick and the lower 1.5 metres. In view of its occurrence beneath the important township of Cannanore and small thickness, the deposit is not workable.

Chinese as Indian Citizens

1552. Shri Inder J. Malhotra: Will the Minister of Home Affairs be pleased to state:

(a) whether there are any Chinese born persons who have become Indian citizens;

(b) if so, the number of such persons; and

(c) the professions these persons are pursuing in India?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes;

(b) 207 under the provisions of the Constitution and 20 under the Citizenship Act, 1955.

(c) They are mostly engaged in small business such as Laundries, Shoe shops, Dentists, Hair dressing saloons, Restaurants, Carpentry shops etc.

Free Legal Aid to the poor

{ Shri S. M. Banerjee:
1553. { Shri Siddiah:
 { Shri P. R. Chakraverti:

Will the Minister of Law be pleased to state:

(a) whether Government have taken a final decision to afford free legal aid to the poor;

(b) whether some of the lawyers have volunteered their services for this; and

(c) if so, their number?

The Minister of Law (Shri A. K. Sen): (a) Legal aid to the poor being primarily the responsibility of the State Governments, the question of taking a final decision in the matter by the Government of India does not arise.

(b) and (c). The Government of India has no information in the matter. The information might be available with the State Governments who are concerned with the implementation of their schemes for legal aid to the poor.

Recognition of Associations of Indian Audit and Accounts Department, West Bengal

1554. { Shri S. M. Banerjee:
 { Shrimati Renu
 { Chakravartty:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that recognition has been restored to all the associations in the Indian Audit and Accounts Department in West Bengal;

(b) if not, the reasons therefor;

(c) whether any orders from the Home Ministry have been received by the Accountant General, Bengal; and

(d) if so, the reasons for not implementing the same?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. Orders restoring recognition have already been conveyed to the Associations of the Indian Audit and Accounts Department in West Bengal.

(b) to (d). Do not arise.

Rural University in Mysore State

1555. **Shri Chandriki:** Will the Minister of Education be pleased to state:

(a) whether there is any proposal to start a Rural University in the State of Mysore; and

(b) if so, when is it going to function?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Pay Commission's Recommendations

1556. **Shri Nambiar:** Will the Minister of Finance be pleased to refer to the statement laid on the Table by him on the 2nd August, 1960, regarding the implementation of the recommendations of the Pay Commission and state:

(a) whether the recommendations have been implemented or not;

(b) if not, the reasons therefor;

(c) whether any reference to an impartial tribunal has been made on any unresolved issue between the employees and the Government arising out of the Pay Commission's recommendations; and

(d) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Except for the recommendation relating to the scale at which regular leave is to be given to employees, decisions on all other items mentioned in the Finance Minister's statement on the 2nd August, 1960, have been implemented. It has been decided to refer the question regarding the scale of regular leave to the National Joint Council of employees proposed to be set up soon.

(c) No, Sir.

(d) There is no unresolved issue to be placed before a tribunal.

Action taken on Memorandum from Government Servants

1557. **Shri S. M. Banerjee:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 333 on the 26th March, 1962 and state:

(a) the points raised in the Memorandum that was received by the Home Minister; and

(b) the action that has been taken by Government on each of those points as well as on certain other requests made to the Home Minister personally by the deputationists?